[श्री कलराज मिश्र]

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श्रीमन्, इन्होंने ईंट बनाने वाले भट्ठे जो हैं उनके संघ को भी कोयला सप्लाई किया। जब भट्टा संघ ने कहा कि कोल इंडिया का मूल बीजक हमको दिखाम्रो तो इन्होंने दिखाया नहीं । भट्ठा संघ ने कहा कि हम तुम्हारा पैसा नहीं देंगे। तो इनका काम ही रहा है हाई मायस्चर के कोयले के दाम पर माल लेना ग्रौर मायस्वर के कोयले के दाम फर्म से या उद्योग से वसल करना। तो मैं सदन के माध्यम से यह मांग करता हं कि इनके द्वारा जो जबरदस्त भ्रष्टाचार किया जा रहा है उसकी जांच होनी चाहिये श्रीर जांच होने के साथ-साथ इसकी रिपोर्ट प्रकाशित होनी चाहिये स्रौर इनके खिलाफ कार्यवाही होनी चाहिये।

MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI C. M. STEPHEN): Sir I beg to move the following Motion: -

"That in pursuance of clause (a) of subsection (2) of section 4 of the Merdhant Shipping Act, 1958 of 1958), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be members of the National Shipping board with effect from the date of reconstitution of the Board."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ALL INDIA COUNCIL FOR TECHNI-CAL EDUCATION

THE DEPUTY MINISTER IN MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): Sir, I beg to move the following Motion: -

"That in pursuance of the provisions contained in sub-clause (h)

of clause (i) of paragraph 3 of the Government of India, Ministry Education Resolution No. F. 16-10/ 44-E III, dated the 30th November, 1945, as amended from time to time. this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the All India Council for Technical Education."

Election

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

THE MINISTER OF HEALTH AND WELFARE (SHRI FAMILY SHANKARANAND): Sir I beg to move the following Motion:-

"That in pursuance of clause (g) of section 5 of the Post-Graduate Institute of Medical Education Research, Chandigarh, Act (51 of 1966) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Post-Graduate Institute of Medical Education and Research, Chandigarh."

The question was put and the motion was adopted.

THE HINDU WIDOWS' RE-MAR-RIAGE (REPEAL) BILL, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI GHU-LAM NABI AZAD): Mr. Vice-Chairman Sir I beg to move for leave to introduce a Bill to repeal the Hindu Widows' Re-marriage Act, 1856.

The question was proposed.

श्रो शिव चन्द्र झा (बिहार) : यह विधेयक पर्सनल ला के मुताबिक 100 वर्ष पहले बल्कि इससे भी ज्यादा पुराना **आपका** जो विधेयक है उसको रिपील कर रहे हैं। देश में सारे समाज के लिये एक पर्सनल ला होना चाहिये। यह जो पीसमील तरीका स्राप चला रहे हैं, यह ठीक नहीं है। सारे समाज के लिये पर्सनल ला के लिये एक कम्परिहैंसिव बिल ग्रापको लाना चाहिये। ग्रब ग्राप नहीं लायेंगे तो किसी न किसी दिन **अापको लाना ही होगा। इससे साबित** होता है कि हमारे समाज की बनावट में एक युनिफार्मिटी लाने की जरूरत है। इसलिये मंत्री महोदय से मैं यह कहना चाहुंगा कि भारतीय समाज में हिन्दू-मुस्लिम ग्रौर दूसरे धर्मों को एक धागे में बांधें। मैं यह जानना चाहूंगा कि इसके मृतल्लिक ग्राप कंपरिहैं सिव बिल कब तक लाने जा रहे हैं, यही मैं जानना चाहता हं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That leave be granted to introduce a Bill to repeal the Hindu Widows' Re-marriage Act, 1856."

The motion was adopted.

SHRI GHULAM NABI AZAD: Sir, I introduce the Bill.

THE SALES PROMOTION EMPLO-YEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1989

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR); Sir, I beg to move:

"That he following amendments made by the Lok Sabha in the Sales

Promotion Employees (Conditions of Service) Amendment Bill, 1980, be taken into consideration, namely:—

Enacting Formula

- 1. That at page 1, line 1, for "Thirty-first" substitute "Thirty-third'.
- 2. That at page 1, lin₂ 4, for "1980" substitute '1982'.

The question was put and the motion was adopted.

SHRI DHARMAVIR: Sir, I beg to move:

"That the amendments made by the Lok Sabha in the Bill be agreed to"

The question was put and the motion was adopted.

I. THE ANTI-HIJACKING BILL, 1982

II. THE SUPPRESSION OF UNLAW-FUL ACTS AGAINST SAFETY OF CIVIL AVIATION BILL, 1982

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, Mr. Bhagwat Jha Azad. You are moving both the Bills together?

THE MINISTER OF STATE IN THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): Yes, Sir.

Mr. Vice-Chairman, Sir, I beg to move:

"That the Bill to give effect to the Convention for the Suppression of lawful Seizure of Aircraft and for matters connected therewith, be taken into consideration."

I also beg to move:

"That the Bill to give effect to the Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation and for matters connected therewith, be taken into consideration."